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**O.A.NO.453 OF 2007**

**ORDER DATED 21.11.07**

**CORAM: HON'BLE DR.K.B.S.RAJAN, MEMBER(JUDL.)**

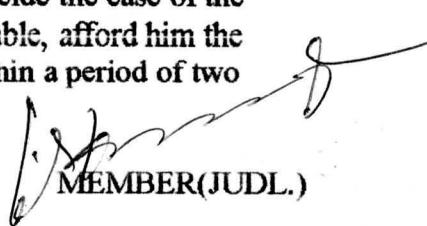
Heard Ms.C.Padhi, Ld.Counsel for the applicant. Mr.S.Barik, Ld.ASC for the Respondents is present.

2. Grant of ACP is the subject matter in this case. The applicant, who initially joined as Topo Trainee Type 'S' for the post of Surveyor, and later on absorbed as Surveyor as of 01-04-1983, had been granted ACP in the scale of Rs 6500-10,500 as of 09-08-1999. This was followed by a promotion (in the same pay scale) and the applicant has completed 24 years of service as of 01-04-2007. The second ACP thus is due to him in the scale of 10,000 – 15,200 from 01-04-2007. This has not been so far granted. From Annexure A-3, the matter is under consideration of the Ministry. Subject to the applicant's fulfilling the requirements as per the ACP Scheme floated on 09-08-99, the applicant should be considered within a reasonable time for affording him the benefits of ACP.

3. As sufficient time has lapsed since the last communication vide Annexure A-3, there should be no further delay in finalizing the matter.

4. No counter is called for and the case is considered for disposal at the admission stage itself.

5. Respondents are therefore, directed to accord priority and decide the case of the applicant for grant of 2<sup>nd</sup> ACP from 01-04-2007 and if found suitable, afford him the necessary higher scale of Rs 10,000 – 15,200/- This be done within a period of two months. The OA is disposed of accordingly. No cost.

  
MEMBER(JUDL.)